

*[English]***Funds for Development of Tourism**

2180. SHRI DINSHAW PATEL : Will the Minister of TOURISM be pleased to state :

(a) the details of allocation of funds for development of tourism during each of the last three years, State-wise;

(b) whether due to resource crunch a large number of tourist spots could not either be developed properly or maintained to their desired level; and

(c) if so, the details thereof and proposal of the Government to mobilise adequate resources for promotion and development of tourism in the Country?

THE MINISTER OF STATE IN THE MINISTRY OF

TOURISM (SHRI OMAK APANG) : (a) Details are given in the enclosed statement.

(b) The budgetary resources of the Government are limited and within the same, each year, the Ministry of Tourism provides financial assistance to State Govts. for a selected number of identified projects, which are prioritized in consultation with the State Governments. These projects are developed and maintained by the State Governments.

(c) The policy of the Government is to encourage private investment in tourism sector and accordingly a number of incentives such as Tax concessions, interest subsidy, concessional import duty, etc. are provided to the tourism industry. This sector has also been declared as priority sector for foreign investment and has been accorded the status of an Export House by the Union Government.

Statement

Details of Central Financial Assistance to State Governments during 1995-96, 1996-97 and 1997-98

(Rs. in Lakhs)

Sl.No.	State	1995-96		1996-97		1997-98	
		Amount Sanctioned	Amount Released	Amount Sanctioned	Amount Released	Amount Sanctioned	Amount Released
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	14.52	10.99	125.50	20.37	206.70	69.10
2.	Assam	70.24	39.00	155.96	32.66	288.88	94.20
3.	Arunachal Pradesh	52.26	25.50	2.00	1.75	271.00	82.50
4.	Bihar	115.84	53.53	72.53	18.22	233.07	76.38
5.	Goa	221.55	121.32	101.46	50.98	144.62	42.08
6.	Gujarat	7.98	7.28	82.21	35.12	111.84	41.90
7.	Haryana	126.91	99.29	146.23	80.47	108.24	44.83
8.	Himachal Pradesh	485.91	300.75	196.93	88.33	119.00	37.50
9.	J&K	99.09	51.60	88.47	30.00	293.35	86.25
10.	Karnataka	229.36	148.00	356.86	151.65	130.78	44.16
11.	Kerala	209.94	86.95	235.59	126.50	282.00	106.50
12.	Madhya Pradesh	-	-	-	-	119.31	49.22
13.	Maharashtra	63.75	37.89	187.69	84.00	169.84	49.14
14.	Manipur	75.81	36.28	51.90	22.00	186.11	56.35
15.	Meghalaya	4.08	2.04	88.81	32.50	85.70	28.05
16.	Mizoram	100.86	68.94	107.18	40.44	142.45	43.50
17.	Nagaland	51.58	39.76	100.62	70.00	116.90	40.58
18.	Orissa	108.86	54.00	453.28	116.99	557.05	180.00
19.	Punjab	140.49	67.57	47.83	18.66	52.87	15.72

1	2	3	4	5	6	7	8
20.	Rajasthan	230.75	109.95	103.89	39.50	107.33	52.27
21.	Sikkim	29.61	17.21	93.09	18.55	65.20	24.55
22.	Tamil Nadu	250.11	127.44	190.20	102.10	59.74	22.86
23.	Tripura	25.60	22.67	105.40	56.60	126.68	40.16
24.	Uttar Pradesh	31.10	25.55	237.78	91.45	221.10	76.17
25.	West Bengal	184.881	106.20	199.72	61.25	157.76	45.65
26.	Andaman & Nicobar	45.00	20.00	2.00	1.00	60.00	60.00
27.	Chandigarh	17.20	10.86	3.00	1.50	—	—
28.	Dadra & Nagar Haveli	-	-	84.66	60.23	5.20	2.60
29.	Delhi	28.23	17.77	6.28	5.28	229.43	79.22
30.	Daman	48.21	23.39	15.00	6.00	60.17	17.25
31.	Lakshadweep	24.65	24.65	123.81	51.00	5.00	2.50
32.	Pondicherry	28.12	13.30	4.00	2.00	35.64	12.83
Grand Total		3122.49	1769.68	3769.88	1517.10	4752.96	1785.02

Dr. P.R. Nayak Committee for SSI

2181. SHRI K.S. RAO : Will the Minister of FINANCE be pleased to state :

(a) whether as per recommendations of Dr. P.R. Nayak Committee, the credit flow to small scale industries which was 12% of the production was to be enhanced to 20% of the production;

(b) if so, the extent to which this recommendation has been implemented so far;

(c) the reasons for non-implementing the recommendation of Nayak Committee in toto; and

(d) the steps taken by the Government to meet the requirement of the credit of small enterprises?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE)(SHRI KADAMBUR M.R. JANARTHANAN): (a) to (c) Reserve Bank of India (RBI) has issued guidelines on Nayak Committee recommendations to all scheduled commercial banks in 1993. RBI has also been regularly monitoring the implementation of these guidelines. With a view to ascertain the field level implementation of guidelines issued by RBI, a study was conducted by RBI in February March, 1997. As per the study, it found that it of 3754 cases of working capital loan sanctioned by the selected branches of the commercial banks, computation of working capital requirement was made as per the RBI guidelines based on Nayak Committee recommendations in 3124 cases (83.2%).

(d) As announced by Finance Minister in his Budget speech of June, 1998, RBI has issued following guidelines to all scheduled commercial banks with a view to further improve the credit flow to SSI sector.

- (i) banks should henceforth adopt the simplified procedure of sanctioning working capital limits on the basis of 20% of the projected annual turn over to all SSI units (new as well as existing) requiring aggregate fund based working capital limits upto Rs.4 crores.
- (ii) In order to take expeditious decisions on credit proposals of SSI units, bank should delegate enhanced powers to branch manager of the specialised SSI branches so that most of the credit proposals are decided at the branch level.
- (iii) Banks are advised to accord SSI unit with a good track record the benefit of lower spreads over the prime lending rates with a view to moderating the cost of credit to SSI units.
- (iv) To strengthen the mechanisms available to SSI units for discounting of bills, banks should ensure that their corporate borrowers finance their domestic credit purchase from SSI units at least to the extent of 25 per cent by way of bills drawn on and accepted by them.
- (v) To tackle the problem of large overdue outstanding of companies to SSI suppliers, banks are advised to ascertain periodically from their medium/large